

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).6254/2012
(From the judgement and order dated 04/05/2012 in CRLA No.759/1982, of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

JAGADAMBA PRASAD

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for exemption from filing O.T., bail)

WITH

SLP (CRL.) NO.CRLMP 18125/2012

(WITH APPLN. (S) FOR C/DELAY IN FILING SLP AND OFFICE REPORT)

Date: 24/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s)

Mr. J.C. Gupta, Sr. Adv.

Mr. Anurag Tomar, Adv.

Mr. Dharm Singh, Adv.

Mr. Rameshwar Prasad Goyal, Adv.

Mr. Rahul Singh, Adv.

Mr. Anurag Kishore, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Depositions of witnesses may be filed within three weeks. Post
thereafter.

|(N.K. Goel)

|Court Master

| |(Veena Khera)

| |Court Master

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